

**HIGH COURT OF ANDHRA PRADESH; AMARAVATI****NOTICE****15-06-2026****SUB- High Court of AP--Public Interest Litigations (PILs)-- Compliance with PIL requirements--Notice to Advocates for compliance--Intimation - Reg.**

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As directed, it is hereby informed that the following matters, which were initially categorized and registered as Single Writ Petitions by the New Filing Section, were subsequently listed before the Hon'ble Courts having the roster. Upon examination of the nature of the reliefs sought therein, the Hon'ble Courts directed the Registry to convert the said Writ Petitions into Public Interest Litigations (PILs), subject to obtaining the approval of the Hon'ble the Chief Justice.

Accordingly, permission of the Hon'ble the Chief Justice was obtained for conversion of the following cases into Public Interest Litigations (PILs). Pursuant thereto, the learned counsel appearing for the petitioners were informed and called upon to file the requisite affidavits, declarations, and other documents prescribed under the High Court Rules governing Public Interest Litigations, so as to facilitate such conversion.

However, despite the said intimation and the lapse of considerable time, the concerned advocates have not come forward to file the necessary affidavits and supporting documents required for conversion of the matters into Public Interest Litigations (PILs). The following cases are therefore pending compliance on the part of the learned counsel for the petitioners.

<b>S No</b>	<b>Case Type Case Number Year</b>	<b>Date of Order</b>	<b>Name of the Learned Counsel</b>	<b>Mobile Number</b>
1.	WP No.653/2019	29-01-2019	M/s Venkata Raghu Mannepalli (10328)	9959100715
2.	WP No.1467/2019	11-02-2019	M/s V Sai Kumar (10604)	9391304019
3.	WP No.1594/2019	14-02-2019	Mr T.Ramakoteswara	9848373944

4.	WP No.2090/2019	21-02-2019	Rao (05391) Mr K.Rathangapani Reddy (04414)	9348047936
5.	WP No.120/2023	04-01-2023	M/s Mangena Sree Rama Rao (12267)	9440512575
6.	WP No.18651/2022	08-07-2022	Dhanunjaya Baru (14144)	9885847772
7.	WP No.39799/2022	08-12-2022	M/s Nerella S V Ravi Teja (17744)	9177109060
8.	WP No.13904/2014	28/08/2025	A Anasuya (01193)	9246106664
9.	WP No.7587/2019	27/11/2019	Sri Gandham S R Prasad (16576)	9959499087
10.	WP No.8149/2019	01/07/2019	M SriKanth (05264)	9849032137
11.	WP No.11921/2019	22/08/2019	M/s SMT S.Pranathi (15088)	9032940733
12.	WP No.12604/2019	30/08/2019	N N Somendra Reddy (17514)	9866721672
13.	WP No.16784/2019	25/10/2019	G R Sudhakar (08574)	9849175958
14.	WP(SR):32160/2019	31/12/2019	M/s Dr A M Krishana (06298)	9000800157
15.	WP No.7872/2021	07/04/2021 22/06/2021	Sri Prakash Buddarapu (09889)	9297207131
16.	WP No.15376/2021	10/08/2021	P Rama Sharana Sharma (05007)	9247433137
17.	WP No.18996/2021	02/09/2021	M/s Jada Sravan Kumar (19645)	9985778811
18.	WP No.24378/2022	04/08/2022	M/s Jada Sravan Kumar (19645)	9985778811
19.	WP No.30647/2022	20/09/2022	M/s Mangena Sree Rama Rao (12267)	9440512575
20.	WP(SR):40398/2022	29/09/2022	M/s Narasimhulu Parise (10270)	9908169269
21.	WP No.12172 /2022	27/04/2022	Mr P Narasimhulu (10270)	9908169269
22.	WP No.4565/2023	23/02/2023	U D Jai Bhima Rao (12494)	9885177757

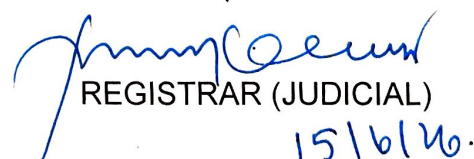
23.	WP No.5384/2023	03/12/2025	M/s. Samboju Bala Gopal (20188)	9848566895
24.	WP No.20074/2024	17/09/2024	M/s A P Reddy (9133)	9652243333
25.	WP No.709/2025	06/02/2025	S Shanti Prasad (14886)	9441060324

It is further stated that, despite the Registry made several attempts to contact the learned counsel/advocates appearing in the above matters and having informed them to file the requisite affidavits, declarations, and other documents in the prescribed pro-forma for conversion of the cases into Public Interest Litigations (PILs), no compliance has been made till date.

In the above circumstances, as directed, the learned counsel/advocates appearing for the petitioners in the aforesaid matters are hereby called upon to submit the necessary affidavits, declarations, and supporting documents in the prescribed pro-forma, in compliance with the requirements governing Public Interest Litigations (PILs), within a period of three (03) weeks from the date of this notice, i.e., on or before 07-07-2026, to enable for conversion of the said matters into Public Interest Litigations (PILs).

It is further informed that, in the event of failure to comply with the above directions within the stipulated time, the matters will be placed before the Hon'ble Court for passing necessary orders as may be deemed fit and proper in the circumstances of the case.

  
Deputy Registrar  
New Filing Section

  
REGISTRAR (JUDICIAL)  
15/6/26